

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 32122/2017

(Arising out of impugned final judgment and order dated 29-09-2016 in SAD No. 1124/2010 passed by the High Court of Judicature at Allahabad)

DURGESH KUMAR PANDEY

Petitioner

VERSUS

STATE OF U.P. & ORS.

Respondents

Date : 20-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Santosh Kumar Tripathi, AOR
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s) Mr. Ravindra Kumar Raizada, Sr. A.A.G.
Mr. Rajesh Kumar Singh, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

Mr. Shiv Autar Singh Sengar, Adv.
Ms. Chitrangda Rastravara, Adv.
Mr. Dashrath Singh, Adv.
Mr. Abhijeet Singh, Adv.
Mr. Aditya Pratap Singh Chauhan, Adv.
Mr. Aishwary Mishra, Adv.
Mr. Gp. Capt. Karan Singh Bhati, AOR

UPON hearing the counsel the Court made the following

O R D E R

The petitioner was refused the relief of absorption on the ground that the rule on the basis of which the absorption was prayed was repealed in 2003 and was replaced by enactment in 2009.

Learned State Counsel accordingly prays for and is granted four weeks time to file counter affidavit.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)